BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

IA 401/2017 in C.P. (I.B) No. 53/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

Name of the Company:

Sundaresh Bhat RP

V/s.

ICICI Bank Ltd.& Anr.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code r/w section 96 of Companies Act, 2013.

S.NO. NAME (CAPITAL LETTERS)

SIGNATURE

1.16. RONITHJOY

ADVOCATE PETITIONER

Learned Advocate Mr. Ronith Joy i/b Nanavati & Co. present for Applicant. None present for Respondent in IA 401/2017.

Applicant not complied with directions order dated 12.12.2017.

List the matter on 20.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 18th day of December, 2017.

BIKKI RAVEENDRA BABU

MEMBER JUDICIAL